

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH, JAIPUR

ORDER SHEET

5

APPLICATION NO.: _____

OA 464/2002

Applicant(s) Smt. Into Jasraj

Respondent (s) U.O.I. & Ors.

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

19.5.2003

*Rejinder Not
billed
26-5-03*

30-5-03

*Copy given
with 1106/1107
dt 4-6-03*

Mr.C.B.Sharma, Counsel for the applicant

Mr.S.S.Hasan, Counsel for the respondents.

D.B. not formed today. Be listed before the D.B. on 30.5.2003.

(GURMIT SINGH)
DEPUTY REGISTRAR

Mr. C. B. Sharma Counsel for applicant.
Mr. S. S. Hasan counsel for respondent.
Mr. C. B. Sharma says that after the applicant has filed the instant OA against the penalty order dated 1/3-5-2002 (Annexure A-1) the respondents have decided his appeal vide order dated 11-10-2002 (Annexure A-2). He says that his client wants to withdraw this OA and wants to file a fresh OA by including the Appellate order also.

Consequently, this application is dismissed as withdrawn. The applicant shall be at liberty to file fresh OA.

(A.C. Srivastava)
Member (A)

(A.L. Gupta)
Vice Chairman